

Crl. Misc. (B) Case No. 526/2020

ORDER

28-09-2020

This bail application has been filed under Section 437 CrPC for accused Sri Jitu Dahotia in connection with Lahoal PS Case No. 173/2020 under Sections 21(b)/29 of NDPS Act.

LCR of Lahoal PS Case No. 173/2020 was called for and gone through the same.

Heard learned Advocate Mrs. Buli Dowarah Gogoi for the accused. It is submitted that younger brother of the accused is suffering from Covid-19 and no one is there to look after him, as mother of the accused is a widow and cannot face the situation. It is submitted that the accused has been arrested only on suspicion and already completed 56 days in custody. The alleged seizure of intermediate commodity and the accused about to complete the statutory period of detention of 60 days.

Record reveals that the bail application of the accused was rejected vide order dtd. 16-09-2020 in Crl. Misc. (B) Case No. 499/2020 and prior to it on 02-09-2020 and 19-08-2020. The FIR dtd. 03-08-2020 mentions about the recovery of 9 grams of Brown Sugar from the possession of the accused.

Learned Advocate submitted that the younger brother of the accused suffering from Covid-19, a new ground for consideration of bail prayer of the accused.

The bail prayers were rejected earlier on three occasions and the ground shown to reconsider the bail prayer is not justified. Hence, bail prayer is rejected.

Return the LCR along with a copy of this order.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

Sessions Judge,
Dibrugarh